

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. C.P.(CAA)/313(MB)2023 In C.A.(CAA)/224(MB)2023

IN THE MATTER OF

RAJ RATAN VINIMAY PRIVATE LIMITED

... Petitioner

Section 230-232 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ahmad Chunawala (PH)

For the RD Of WR: Mr. Altap Shaikh AD (VC)

ORDER

C.P.(CAA)/313(MB)2023 – The Learned counsel for the applicant has made part submissions. In view of the response by the RD, the counsel for the applicant prays for a short adjournment. Allowed as prayed for. Adjourned to **10.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/